

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

R.A.No.243/95

IN

O.A.No.221/95.

Date of Decision: 20.9.95

HON'BLE MR. S.R.ADIGE, MEMBER (A)

HON'BLE DR. A.VEDAVALLI, MEMBER (J)

Shri Vijay Dave,
S/o Shri M.D.Dave,
r/o Quarter No.1226,
Sector 7, R.K.Puram,
New Delhi- 110022

.....Applicant.

Versus

1. Union of India through the Secretary, Ministry of I & B, Govt. of India, Shastri Bhawan, New Delhi -110001.
2. The Director, Doordarshan Kendra, Ministry of Information & Broadcasting, New Delhi -110001.Respondents.

ORDER (BY CIRCUMSTANCES)

By Hon'ble Mr. S.R.Adige, Member (A).

We have perused the contents of the R.A. None of the grounds contained therein bring it within the scope and ambit of Order 47 Rule 1 CPC under which alone any order/ decision/judgment of the Tribunal can be reviewed.

2. In the guise of a review application, the applicant has actually filed an appeal and has sought to reargue the case, which is not permissible as has been laid down by the Hon'ble Supreme Court in AIR 1979 SC 1047 A.T.Sharma Vs. A.P.Sharma; AIR 1975 SC 1500 Chandra Kanta Vs. Sheikh Habib and also in AIR 1904 SC 1372 Thungabhadra Industries Ltd. Vs. Govt. of Andhra Pradesh.

A

3. Our judgment was a well considered one, delivered after hearing both parties at considerable length and perusing the materials on record and warrants no interference by way of review.

4. The R.A. is rejected.

A. Vedavalli
(DR. A. VEDAVALLI)
MEMBER (J)

S. R. Adige
(S. R. ADIGE)
MEMBER (A).

/ug/